CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.MP/91/2014
With I.A.No. 20/2014

Subject                : Petition under Section 79 of the Electricity Act, 2003 read with clause 5.2 of the operating code under the Indian Electricity Grid Code and Regulations 12 and 13 of the Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009; Regulations 7(1) and (2), 12, 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism And Related Matters) Regulations, 2014 and Regulations 111, 114 and 115 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999.

Date of hearing   : 22.7.2014

Coram                 : Shri Gireesh B. Pradhan, Chairperson
                       Shri M. Deena Dayalan, Member
                       Shri A.K. Singhal, Member

Petitioner           : Southern India Mills’ Association, Tamil Nadu

Respondents          : 1. Power System Operation Corporation Limited, New Delhi
                       2. Power Grid Corporation of India Limited, Gurgaon
                       3. State Load Dispatch Centre, Tamil Nadu
                       4. Southern Regional Load Dispatch Centre, Bangaluru
                       5. Tamil Nadu Generation and Distribution Corp. Ltd., Chennai
                       6. Tamil Nadu Spinning Mills Association, Tamil Nadu
                       7. Indian Wind Power Association, Tamil Nadu

Parties present      : Shri M.G.Ramachandran, Advocate for the petitioner
                       Ms. Anushree Bardhan, Advocate for the petitioner
                       Shri A. Ponnambalan, Southern India Mill’s Association
                       Shri S. Vallinayagam, Advocate, TANGEDCO
                       Shri V. Suresh, SRLDC
                       Ms. Jayantika Singh, POSOCO
                       Ms. Jyoti Prasad, POSOCO
                       Ms. Abilla Zaidi, POSOCO
                       Shri S.S. Barpanda
Record of Proceedings

In continuation of Record of Proceedings for the hearing dated 22.7.2014, the Commission further directed SLDC, Tamil Nadu to furnish the following information on affidavit, by 28.8.2014:

(a) The details of backing down instructions issued by SLDC, Tamil Nadu to wind energy sources and conventional energy sources generators as per Annexure-I in Microsoft excel with soft copy.

(b) Details of availability of RTUs with each wind generator and communication of data from RTUs to SLDC;

(c) Whether scheduling of generation is done on sustained basis in respect of each wind generator from 15.7.2013?

(d) Details of wind generators who are not complying with CEA Metering Regulations and Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code);

(e) Action taken by it on the defaulting wind generators for non-compliance of CEA Metering Regulations and Grid Code; and

(f) Copy of one PPA with wind energy generator clearly indicating the provisions in the PPA regarding availability of metering/real time data.

2. The Commission directed the petitioner to furnish the following information on affidavit by 28.8.2014:

(a) The details of backing down by wind energy generators during the period 2010-14 as per Annexure- II in Microsoft excel with soft copy;

(b) Details of availability of RTUs with each wind generator and communication of data from RTUs to SLDC; and

(c) Whether scheduling of generation is done on sustained basis in respect of each wind generator from 15.7.2013?
3. The Commission directed that the due dates for filing the data/information should be strictly complied with.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)
Annexure-I

Details of Backing Down

From: SLDC

For Period: 2010-2014

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Date of backing down (time blocks)</th>
<th>Wind Energy Sources</th>
<th>Conventional Energy Sources</th>
<th>Central Generating Stations</th>
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<tbody>
<tr>
<td></td>
<td></td>
<td>Scheduled Generation</td>
<td>Quantum of Wind Generation backed down</td>
<td>Reason(s) for backing down</td>
</tr>
<tr>
<td>1</td>
<td>(...)hrs to (...)hrs</td>
<td>(...)(MW)</td>
<td>(...)(MW)</td>
<td>(...)(Hz)</td>
</tr>
<tr>
<td>2</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

*If schedule not available then actual

#Station wise details may be submitted
# Annexure-II

## Details of Backing Down

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Date</th>
<th>Period of back-down (time blocks)</th>
<th>Scheduled Generation *</th>
<th>Quantum of Wind Generation backed down</th>
<th>Reason(s) for backing down</th>
<th>Frequency during period of backing down</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>(...)hrs to (...)hrs</td>
<td>(MW)</td>
<td>(MW)</td>
<td>[Line Outage/High Frequency/Any other reason (pls. Specify)]</td>
<td>(Hz)</td>
</tr>
<tr>
<td>1</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
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</tr>
</tbody>
</table>

*If schedule not available then actual*